

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 3/AM14
SCHEDULED TO BE HELD ON 17.04.2013
(HELD ON 29.04.2013)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 3/87-NC-7/2013 of NORMS COMMITTEE (NC-7) dealing with ‘Chapter 39 and 40 of ITC (HS) Code’ scheduled to be held on 17.04.2013 (held on 29.04.2013) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 1/AM14 and 2/AM14 held on 10.04.2013.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

ONLINE CASES

1	Case No.:8/3/87-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00011/AM14/	RLA File :03/95/040/00673/AM11/	Lic.No/Date:0310625973 11.04.2011	Defer Date: 22.05.2013

Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.

2	Case No.:6/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00484/AM12/	RLA File :50/24/040/00021/AM12/	Lic.No/Date:5010001234 29.02.2012	Defer Date:22.05.2013
Decision: The case has been placed before Policy Interpretation Committee. Comments awaited from PIC.				

3	Case No.:7/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00485/AM12/	RLA File :50/24/040/00025/AM12/	Lic.No/Date:5010001240 07.03.2012	Defer Date:22.05.2013
Decision: The case has been placed before Policy Interpretation Committee. Comments awaited from PIC.				

4	Case No.:29/21/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00171/AM13/	RLA File :09/24/040/00622/AM12/	Lic.No/Date:0910052053 04.04.2012	Defer Date:08.05.2013
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.04.2013. Comments awaited from D/o C&PC.				

5	Case No.:1/6/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00059/AM13/	RLA File :50/24/040/00014/AM12/	Lic.No/Date:5010001268 09.04.2012	Defer Date:22.05.2013
Decision: The case has been placed before Policy Interpretation Committee. Comments awaited from PIC.				

6	Case No.:9/15/87-ALC1/2012	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00118/AM13/	RLA File :05/24/040/00080/AM13/	Lic.No/Date:0510327826 20.06.2012	Defer Date:08.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.03.2013. Comments awaited from D/o C&PC.			

7	Case No.:5/33/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00275/AM13/	RLA File :09/24/040/00305/AM13/	Lic.No/Date:0910053849 18.09.2012	Defer Date:08.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.04.2013. Comments awaited from D/o C&PC.			

8	Case No.:4/30/87-ALC1/2012	Party Name:SHRIRAM SEPL COMPOSITES PVT LTD	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00251/AM13/	RLA File :04/24/040/00125/AM13/	Lic.No/Date:0410140092 28.09.2012	Defer Date:08.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 12.03.2013. Comments awaited from D/o C&PC.			

9	Case No.:13/37/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00311/AM13/	RLA File :09/24/040/00323/AM13/	Lic.No/Date:0910054015 10.10.2012	Defer Date:08.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.04.2013. Comments awaited from D/o C&PC.			

10	Case No.:5/32/87-ALC1/2012	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00266/AM13/	RLA File :02/24/040/00111/AM13/	Lic.No/Date:0210183279 17.10.2012	Defer Date:08.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2013. Comments awaited from D/o C&PC.			

11	Case No.:7/34/87-ALC1/2012	Party Name:SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00285/AM13/	RLA File :13/24/040/00029/AM13/	Lic.No/Date:1310041368 18.10.2012	Defer Date:22.05.2013
	Decision: A D/L No. 46011/21/2013-PC.II dated 04.04.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

12	Case No.:12/37/87-ALC1/2012	Party Name:ITW INDIA LIMITED	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00310/AM13/	RLA File :09/24/040/00313/AM13/	Lic.No/Date:0910054139 18.10.2012	Defer Date:08.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.03.2013. Comments awaited from D/o C&PC.			

13	Case No.:1/34/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00279/AM13/	RLA File :08/24/040/00277/AM13/	Lic.No/Date:0810116195 07.11.2012	Defer Date:08.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.02.2013. Comments awaited from D/o C&PC.			

14	Case No.:15/40/87-ALC1/2012	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00342/AM13/	RLA File :03/95/040/00489/AM13/	Lic.No/Date:0310714507 07.11.2012	Defer Date:08.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 12.03.2013. Comments awaited from D/o C&PC.			

15	Case No.:3/39/87-ALC1/2012	Party Name:FORMULATED POLYMERS LIMITED	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00321/AM13/	RLA File :04/24/040/00133/AM13/	Lic.No/Date:0410141375 29.11.2012	Defer Date:22.05.2013
	Decision: A D/L No. 46011/131/2012-PC.II dated 12.04.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

16	Case No.:3/46/87-ALC1/2012	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00404/AM13/	RLA File :02/24/040/00156/AM13/	Lic.No/Date:0210185698 21.01.2013	Defer Date:22.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.02.2013. Comments are still awaited from D/o C&PC. Hence, the Committee decided to issue Reminder to D/o C&PC for furnishing comments expeditiously.			

17	Case No.: 6/47/87-ALC1/2012	Party Name:SAGAR POLYMERS,(UNIT-I)	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00418/AM13/	RLA File :24/24/040/00020/AM13/	Lic.No/Date:2410038046 29.01.2013	Defer Date:08.05.2013
	Decision: A copy of application was forwarded to D/o C&PC on 15.02.2013 and again on 26.04.2013. Comments awaited from D/o C&PC.			

18	Case No.: 3/47/87-ALC1/2012	Party Name:SYNERGY POLYMERS (INDIA) PVT. LTD.	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00415/AM13/	RLA File :04/24/040/00238/AM13/	Lic.No/Date:0410142960 30.01.2013	Defer Date:22.05.2013
	Decision: A D/L No. 46011/16/2013-PC.II dated 04.04.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

Case No.:1/47/87-ALC1/2012		Party Name:OSTERN PRIVATE LTD.	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Approved															
HQ File :01/87/050/00413/AM13/		RLA File :02/24/040/00161/AM13/	Lic.No/Date:0210186043 01.02.2013	Defer Date:															
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39269080</td><td>63/0- Thin Wall Containers &lids for packaging Made from Poly Propylene containing: -Poly Promylene - 3.33.334.00 KG. T/C:- Articles made of Poly</td><td>19000.000</td><td>Thousand in nos</td><td>37097500.00</td><td>674500.00 US Dollars</td></tr></table>						Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39269080	63/0- Thin Wall Containers &lids for packaging Made from Poly Propylene containing: -Poly Promylene - 3.33.334.00 KG. T/C:- Articles made of Poly	19000.000	Thousand in nos	37097500.00	674500.00 US Dollars
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)													
1	39269080	63/0- Thin Wall Containers &lids for packaging Made from Poly Propylene containing: -Poly Promylene - 3.33.334.00 KG. T/C:- Articles made of Poly	19000.000	Thousand in nos	37097500.00	674500.00 US Dollars													

19

		Poly Propylene T/C:- Poly Propylene						
						Total	37,097,500.00	674,500.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	Poly Propylene T/C:- Poly Propylene	350000.000	K.G	30,800,000.00	560,000.00 US Dollars	7,038,724.00	Value & Qty
				Total	30,800,000.00	560,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/15/2013-PC.II dated 25.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thin Wall Containers & Lids made from Polypropylene	1 kg	Polypropylene Granules	1.05 kg/kg content in the export product

20

Case No.: 4/47/87-ALC1/2012	Party Name:ALP OVERSEAS PVT.LTD.	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
HQ File :01/87/050/00416/AM13/	RLA File :05/23/040/00421/AM13/	Lic.No/Date:0510344751 04.02.2013	Defer Date:22.05.2013
Decision: A D/L No. 46011/26/2013-PC.II dated 18.04.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

21	Case No.:1/52/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00462/AM13/	RLA File :03/94/040/00968/AM13/	Lic.No/Date:0310723866 13.02.2013	Defer Date:22.05.2013
	Decision: A D/L No. 46011/03/2013-PC.II dated 22.04.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

22	Case No.:6/52/87-ALC1/2012	Party Name:POLMANN INDIA LTD.	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00467/AM13/	RLA File :03/95/040/00893/AM13/	Lic.No/Date:0310723850 13.02.2013	Defer Date:08.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 21.03.2013. Comments awaited from D/o C&PC.			

23	Case No.:11/52/87-ALC1/2012	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00472/AM13/	RLA File :32/24/040/00052/AM13/	Lic.No/Date:3210060638 14.02.2013	Defer Date:22.05.2013
	Decision: A D/L No. 46011/24/2013-PC.II dated 18.04.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

24	Case No.:2/52/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00463/AM13/	RLA File :03/94/040/00971/AM13/	Lic.No/Date:0310724308 15.02.2013	Defer Date:22.05.2013
	Decision: A D/L No. 46011/03/2013-PC.II dated 22.04.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

25	Case No.:8/52/87-ALC1/2012	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00469/AM13/	RLA File :03/95/040/00916/AM13/	Lic.No/Date:0310724436 18.02.2013	Defer Date:22.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 21.03.2013. Comments awaited from D/o C&PC.			

26	Case No.:6/3/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00009/AM14/	RLA File :08/24/040/00362/AM13/	Lic.No/Date:0810118472 18.02.2013	Defer Date: 22.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.04.2013. Comments awaited from D/o C&PC.			

27	Case No.:4/52/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00465/AM13/	RLA File :03/95/040/00864/AM13/	Lic.No/Date:0310724630 19.02.2013	Defer Date:08.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 21.03.2013. Comments awaited from D/o C&PC.			

28	Case No.:5/52/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00466/AM13/	RLA File :03/95/040/00866/AM13/	Lic.No/Date:0310724628 19.02.2013	Defer Date:08.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 21.03.2013. Comments awaited from D/o C&PC.			

Case No.:2/3/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Approved
HQ File :01/87/050/00005/AM14/	RLA File :03/94/040/01000/AM13/	Lic.No/Date:0310725477 25.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39072090	62/0- Blended Polyol "Ecopuf B 1410 R"	24000.000	K.G	3291840.00	60960.00 US Dollars
				Total	3,291,840.00	60,960.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29173500	Phthalic Anhydride	1178.400	K.G	115,483.00	2,129.00 US Dollars	32,335.00	Qty
2	29094100	Diethylene Glycol	1665.600	K.G	124,920.00	2,303.00 US Dollars	34,978.00	Qty
3	29102000	Propylene Oxide	10612.800	K.G	1,008,216.00	18,585.00 US Dollars	282,300.00	Qty
4	29034910	1, 1 Dichlorofluroethane (HCFC 141b)	5906.400	K.G	708,768.00	13,065.00 US Dollars	198,455.00	Qty
5	29213090	Pentamethyldiethylenetriamine	52.800	K.G	17,952.00	331.00 US Dollars	5,027.00	Qty
6	29213090	Dimethylcyclohexylamine	158.400	K.G	26,611.00	491.00 US Dollars	7,451.00	Qty
7	34021110	Silicon Surfactant	352.800	K.G	116,424.00	2,146.00 US Dollars	32,599.00	Qty
8	38159000	Catalyst (Toyocat F-40)	31.200	K.G	19,656.00	362.00 US Dollars	5,504.00	Qty

9	38159000	Catalyst (Dabco TMR-2)	69.600	K.G	43,152.00	795.00 US Dollars	12,083.00	Qty
				Total	2,181,182.00	40,207.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/77/2007-PC.II dated 06.02.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Blended Polyol (Ecopuf B 1410 R)	1 kg	1. Phthalic Anhydride	0.0491 kg
		2. Diethylene Glycol	0.0694 kg
		3. Propylene Oxide	0.4422 kg
		4. Dichlorofluroethane (HCFC 141b)	0.2461 kg
		5. Pentamethyldiethylenetriamine	0.0022 kg
		6. Dimethylcyclohexylamine	0.0066 kg
		7. Silicon Surfactant	0.0147 kg
		8. Catalyst (Toyocat F-40)	0.0013 kg
		9. Catalyst (Dabco TMR-2)	0.0029 kg

Case No.:3/3/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Approved
HQ File :01/87/050/00006/AM14/	RLA File :03/94/040/01001/AM13/	Lic.No/Date:0310725474 25.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39072090	62/0- Blended Polyol "Ecopuf B 1411 R"	16170.000	K.G	2108730.00	39050.55 US Dollars
				Total	2,108,730.00	39,050.55

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29173500	Phthalic Anhydride	506.121	K.G	49,600.00	914.00 US Dollars	13,888.00	Qty
2	29094100	Diethylene Glycol	716.331	K.G	53,725.00	990.00 US Dollars	15,043.00	Qty
3	29054500	Glycerine	1435.896	K.G	78,974.00	1,456.00 US Dollars	22,113.00	Qty
4	29102000	Propylene Oxide	7509.348	K.G	713,388.00	13,150.00 US Dollars	199,749.00	Qty
5	29034910	1, 1 Dichlorofluroethane (HCFC 141b)	3379.530	K.G	405,544.00	7,475.00 US Dollars	113,552.00	Qty
6	29213090	Pentamethyldiethylenetriamine	54.978	K.G	18,693.00	345.00 US Dollars	5,234.00	Qty
7	29213090	Dimethylcyclohexylamine	145.530	K.G	24,449.00	451.00 US Dollars	6,846.00	Qty
8	34021110	Silicon Surfactant	181.104	K.G	61,575.00	1,135.00 US Dollars	17,241.00	Qty
9	38159000	Catalyst (Toyocat F-40)	42.042	K.G	26,066.00	480.00 US Dollars	7,298.00	Qty
10	38159000	Catalyst (Dabco TMR-2)	42.042	K.G	25,646.00	473.00 US Dollars	7,181.00	Qty
				Total	1,457,660.00	26,869.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/77/2007-PC.II dated 21.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Blended Polyol (Ecopuf B 1411 R)	1 kg	1. Phthalic Anhydride	0.0313 kg
		2. Diethylene Glycol	0.0443 kg
		3. Glycerine	0.0888 kg
		4. Propylene Oxide	0.4644 kg
		5. 1, 1 Dichlorofluoroethane (HCFC 141 b)	0.2090 kg
		6. Pentamethyl diethylene triamine	0.0034 kg
		7. Dimethyl cyclohexylamine	0.0090 kg
		8. Silicon Surfactant	0.0112 kg
		9. Catalyst (Toycat F-40)	0.0026 kg
		10. Catalyst (Dabco TMR-2)	0.0026 kg

31	Case No.:1/3/87-ALC1/2013	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00004/AM14/	RLA File :03/94/040/00851/AM13/	Lic.No/Date:0310725663 26.02.2013	Defer Date: 22.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.04.2013. Comments awaited from D/o C&PC.			

32	Case No.:4/3/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00007/AM14/	RLA File :03/94/040/01006/AM13/	Lic.No/Date:0310725682 26.02.2013	Defer Date: 22.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.04.2013. Comments awaited from D/o C&PC.			

33	Case No.:5/3/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00008/AM14/	RLA File :03/94/040/01007/AM13/	Lic.No/Date:0310725678 26.02.2013	Defer Date: 22.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.04.2013. Comments awaited from D/o C&PC.			

34	Case No.:7/3/87-ALC1/2013	Party Name:GARWARE ELASTOMERICS LTD.	Meet No/Date:3/87-ALC1/2013 29.04.2013	Status: Deferred
	HQ File :01/87/050/00010/AM14/	RLA File :31/83/040/00218/AM13/	Lic.No/Date:3110057827 05.04.2013	Defer Date: 22.05.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
